

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70805 of 2018

(Arising out of Order-in-Appeal No.117/ST/APPEAL/AUDIT LKO/2018 dated 20/03/2018 passed by Commissioner (Audit), Central Goods & Services Tax & Central Excise, Lucknow)

M/s Jain Anoop Kumar

(C-23B, Panki Industrial Area, Site-1
Udyog Nagar, Kanpur)

.....Appellant

VERSUS

The Commissioner (Audit), CGST

& Central Excise, Lucknow

(Lucknow)

....Respondent

APPEARANCE:

A Letter on Record, Advocate for the Appellant

Shri Manish Raj, Authorised Representative for the Respondent

CORAM: HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. -70008/2023

DATE OF HEARING : 26 July, 2023
DATE OF DECISION : 26 July, 2023

SANJIV SRIVASTAVA:

Appellant has filed a copy of Form-4 as directed by the Tribunal order dated 24.07.2023. As matter has been settled under SVLDRS scheme-2019. Appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

LKS